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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI THE 20TH JUNE, 1980.

NOTIFICATION  
(INCOME TAX)

No.3490(F.No.197/60/78-IT(AI): In exercise of the powers conferred by clause(v) of sub-section(23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notified "Shri Kaniyur Mutt, Udipi for the purpose of the said section for the assessment years 1962-63 to 1980-81.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
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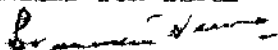
1. Shri Kaniyur Mutt, Udipi(S.K.)
2. The Commissioner of Income-tax, Karnataka-II, Bangalore with reference to his letter No.CIB.718/7/78-CIT(II) dated 17-10-79.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services(Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi(5 copies).
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10. Shri P.K.Kartha, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE



(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

No.CC/IT(AI)/3280/1000/ISP/80.

\* SIAERMA \*